(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 64 64 2025 /RG/LP Dated: 14.1.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhi Jaya Salmat

S/O Pritam Singh Thakur

R/O Ward No.1, Near Nirankari Bhawan, Nai Basti, Tehsil & District Reasi

vide notification No. 2714 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1077-03 RG/LP Dated: 14 .61.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Reasi.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Reasi.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhi Jaya Salmat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 65 of 2025 /RG/LP Dated:14.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aditya Sharma S/O Nand Kishore

R/O W.No.13, H.No.73 Near District Hospital, Tehsil & District Udhampur

vide notification No. 2717 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1004-96 RG/LP Dated: 14 .01.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aditya Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 66 04 2025 /RG/LP Dated: 14.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akber Zia S/O Zia Ul Islam

R/O Baroon, Bhagote (Dharmound), Tehsil Batote, District Ramban.

vide notification No. 2722 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1890-96

RG/LP Dated: 14 .01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akber Zia, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 67 of 2025 /RG/LP Dated: 14. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Amrita Devi

D/O Garu Ram

R/O Village Thalora, Tehsil Majalta, District Udhampur

vide notification No. 2703 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1097-1903 RG/LP Dated: 14.01.2025 Jul

### Copy forwarded to the: -

Principal District and Sessions Judge, Udhampur.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Udhampur.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Amrita Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 68 of 2025 /RG/LP Dated: 19. 61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anisa Aslam D/O Sh. Mohd Aslam R/O W.No.7, Fatehpur Danna, Tehsil & District Rajouri

vide notification No. 2721 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1904-10 RG/LP Dated: 14.01.2025 And (1)

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Rajouri. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Anisa Aslam, Advocate 7.
  - .....for information and necessary action.

gistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 69 of 2025 /RG/LP Dated: 14.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ankit Kumar S/O Romal Chand

R/O Dansal Near BDO Office, Tehsil Dansal, District Jammu

vide notification No. 2718 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1911-17 RG/LP Dated: 14 .61 .2025 | 184 (8)

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Ankit Kumar, Advocate 7.

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 76 64 2025 /RG/LP Dated: 14.61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anshul Lal Sharma S/O Kuldeep Raj Sharma R/O VPO Dyalachak, Pathwal, Tehsil Hiranagar, District Kathua

vide notification No. 2719 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1918-24 RG/LP Dated: 14.61.2025 Prol (8)

Copy forwarded to the: -

- Principal District and Sessions Judge, Kathua. 1:
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kathua. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Anshul Lal Sharma, Advocate 7.

.....for information and necessary action.

gistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 16 2025 /RG/LP Dated: 14.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Chowdhary Anwar Anjum

S/O Gulzar Husaain

R/O Village Rehan, Tehsil Koteranka, District Rajouri

vide notification No.567 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1925-31 RG/LP Dated: 14 . 01 . 2025 18 1

Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Rajouri. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Chowdhary Anwar Anjum, Advocate

.....for information and necessary action.

egistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 72 of 2025 /RG/LP Dated:14.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Deekhsha Sharma D/O Virender Kumar

R/O W.No.9, Tehsil Hiranagar, District Kathua

vide notification No. 2728 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P)

No: 1932-39 RG/LP Dated: (4 .61.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kathua. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Ms. Deekhsha Sharma, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 73 of 2025 /RG/LP Dated: 4. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Deepak Sharma

S/O Braham Raj Sharma

R/O Dhateryal, Karloop, Tehsil Marh, District Jammu

vide notification No. 2727 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1939-45

RG/LP Dated: 14.61.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Deepak Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 74 6 1 2025 /RG/LP Dated: \7.61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Devinder Singh

S/O Sukhvinder Singh

R/O Rakh Kangwala, P.O. Pangdour, Tehsil & District Samba

vide notification No.13 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 2345-51

RG/LP Dated: \ . \ .2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Devinder Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 75 61 2025 /RG/LP Dated: 1. 1.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dheeraj Thakur

S/O Rattan Singh

R/O Buttan, W.No 07, Tehsil Katra, District Reasi

vide notification No. 2725 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 2352-50

RG/LP Dated: 17 .6|.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Reasi.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Dheeraj Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: \6 6 1025 /RG/LP Dated:\7.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Harpreet Kour

D/O Buta Singh

R/O W.No.6, Kadyal, P.O Jassore, Tehsil R.S Pura, District Jammu.

vide notification No. 2733 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 2365-71 RG/LP Dated: 17 .01.2025 M.

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Harpreet Kour, Advocate

.....for information and necessary action.

strar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 77 4 2015 /RG/LP Dated: 7. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Haseeb Wahid

S/O Abdul Wahid Beig

R/O Village Puneja, Tehsil Bhaderwah, District Doda

vide notification No. 2730 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P)

No: 2372-7₹ RG/LP Dated: 17. N .2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Doda. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Haseeb Wahid, Advocate 7.

.....for information and necessary action.

egistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 78 0+ 2025 /RG/LP Dated: 17. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Himkiran Kaur

D/O Parvinder Singh

R/O 204/1 Gur Raj Niwas, Narwal Pain, Satwari, Jammu Cantt., Tehsil & District Jammu

vide notification No. 2729 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P)

No: 2379-05 RG/LP Dated: 17. 1. 2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Himkiran Kaur, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 79 12025 /RG/LP Dated: 17. 61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Huma Masroor Kousar

D/O Riyaz Ahmed

R/O Batote, Ward No.7, Near Govt. Girls High School, Tehsil Batote, District Ramban

vide notification No. 2731 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P)

No: 2386-92 RG/LP Dated: 17.81.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ramban. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Ramban. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Huma Masroor Kousar, Advocate 7.

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 00 of 2025 /RG/LP Dated: 17. 61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ikra Farooq D/O Farooq Ahmed

R/O Batote Ward No.5 near Grid Station, Village Champa, Tehsil Batote,

District Ramban

vide notification No. 2736 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 1393-99 R

RG/LP Dated: \17 .01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Ramban.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ikra Faroog, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 81 of 2025 /RG/LP Dated: 1. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insha Amin

D/O Sh. Mohd Amin

R/O Ramzanpura, Janipur Colony, Tehsil & District Jammu

vide notification No. 2735 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P)

No: 2402-68 RG/LP Dated: 17.61.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Insha Amin, Advocate 7.

.....for information and necessary action.

istrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 02 012015 /RG/LP Dated: 1. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insha Tabassum D/O Sajid Hamid

R/O Ward No.06, Main Bazar Batote, Tehsil Batote, District Ramban.

vide notification No. 2854 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 2409-15 RG/LP Dated: 17.01.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Ramban. 1.
- Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Ramban. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Insha Tabassum, Advocate 7.

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 83 of 2025 /RG/LP Dated: 1.61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jaskaran Singh S/O Jatinder Singh

R/O Beli Charana, Tehsil Jammu South, District Jammu

vide notification No. 2739 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 2416-22

RG/LP Dated: \\_\_\_\_. bt.2025

#### Copy forwarded to the: -

Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Jaskaran Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 84 6 1025 /RG/LP Dated: 1. 61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kunal Sharma

S/O Hakumat Raj

R/O Ward No.10, House No.6, Tehsil Vijaypur, District Samba

vide notification No. 2739 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 2423-29 RG/LP Dated: 17.61.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Samba. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Samba. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Kunal Sharma, Advocate 7.

.....for information and necessary action.

gistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 85 0 2025 /RG/LP Dated: 17. 61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kushal Singh

S/O Munshi Ram

R/O H.No.51, Channu Chak, Tehsil Marh, District Jammu

vide notification No. 2856 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 2440\_46 RG/LP Dated: 17 . 1.2025 Ind.

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kushal Singh, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

Jord (P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 86 4 2025 /RG/LP Dated: 17. 61.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Lakshmi Raman

S/O Jagdish Chander

R/O Purmandal, Tehsil Bari Brahamana, District Samba

vide notification No.71 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P)

No: 2447-53 RG/LP Dated: 17.01.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Samba. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Samba. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Lakshmi Raman, Advocate 7.

.....for information and necessary action.

gistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 67 of 2025 /RG/LP Dated: 1. 1. 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Madhur Muskaan D/O Harvinder Singh R/O H.No.70-A, Sunder Nagar, Camp Road, Talab Tillo, Tehsil & District Jammu

vide notification No. 2752 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 2454\_60 RG/LP Dated: 1 . tl . 2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Madhur Muskaan, Advocate 7.
  - .....for information and necessary action.

strar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 107 of 2025 /RG/LP Dated: 17.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Maheshwar Singh Parihar

S/O Kuldeep Singh Parihar

R/O Karol, Village Kanthi, Tehsil & District Ramban

vide notification No. 2748 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3216-23

RG/LP Dated: 17.01.2025 \mu.

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Maheshwar Singh Parihar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 108 of novs /RG/LP Dated: 17.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manik Antal

S/O Ram Chand

R/O Ward No.8, Near Darshani Gate, Tehsil Katra, District Reasi

vide notification No. 2745 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: <u>8224-31</u> RG/LP Dated: <u>2月</u>. 01.2025 かんしん

1. Principal District and Sessions Judge, Reasi.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Manik Antal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** 

# **NOTIFICATION**

No: 109 of 2015 /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manvee Sharma

D/O Narayan Dutt

R/O Dhar Jankhar, Tehsil Basohli, District Kathua

vide notification No. 2742 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3232 - 39 RG/LP Dated: 27. 01.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Manvee Sharma, Advocate 7.

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 110 of not /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manvi Sharma D/O Ganesh Rai

R/O 135, Patoli Mangotrian, Tehsil & District Jammu

vide notification No. 2749 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P)

No: 3240 -47 RG/LP Dated: 27 .01.2025 4

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Manvi Sharma, Advocate 7.

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 111 of 2025 /RG/LP Dated: 37. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Nayeem Choudhary

S/O Mushtaq Ahmed

R/O Kalaban, Tehsil Mendhar, District Poonch

vide notification No. 2754 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3748-55 RG/LP Dated: 97 .01.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Poonch. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Mohammad Nayeem Choudhary, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 112 of 1015 /RG/LP Dated: 17.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd. Arif Wani S/O Anayatullah Wani R/O Shinal, W.No.9, Tehsil & District Doda

vide notification No.622 of 2022/RG/LP dated 27.05.2022 for a period of one vear has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3256 -63 RG/LP Dated: 27.01.2025 m.

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Doda. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Mohd Arif Wani, Advocate 7.

.....for information and necessary action.

gistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### **EXTENSION** OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 113 af 2025 /RG/LP Dated: 94.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ausman S/O Mohd Yousaf R/O Thandi Kassi, Tehsil & District Rajouri

vide notification No. 2751 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3264-71 RG/LP Dated: 27 :01.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Ausman, Advocate

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

### **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 114 of was /RG/LP Dated: 17. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mridul

D/O Rajesh Kumar

R/O Danhor, Loharn, Tehsil & District Rajouri

vide notification No. 2561 of 2023/RG/LP dated 09.11.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3280 - 87 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Rajouri. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Mridul, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 115 of www /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muneet Singh

S/O Chail Singh

R/O Muthlal (Alinbass), Tehsil Pogal Paristan (Ukhral), District Ramban

vide notification No.2753 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3388-95 RG/LP Dated: 27. 01.2025 And.

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Ramban. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Ramban. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Muneet Singh, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 116 of now /RG/LP Dated: 27. of .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naiem Abdullah

S/O Mohd Abdullah Bhat

R/O Buzla, Targam, Tehsil Khari, District Ramban

vide notification No. 2758 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3296 - 303 RG/LP Dated: 27.01.2025 Ar

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Ramban.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Ramban. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Naiem Abdullah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 117 of 2015 /RG/LP Dated: 74.01 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nandita Jamwal D/O Narinder Singh

R/O H.No.9, Sector 4, Sainik Colony, Tehsil Bahu, District Jammu

vide notification No. 2783 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3304-11 RG/LP Dated: 27.61.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Nandita Jamwal, Advocate 7.

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** 

# **NOTIFICATION**

No: 118 of www /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nirmal Kumar

S/O Kartar Singh

R/O Udrana, Tehsil Bhaderwah, District Doda

vide notification No. 2755 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 33/2 -19 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

Principal District and Sessions Judge, Bhaderwah. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Doda. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Nirmal Kumar, Advocate 7.

.....for information and necessary action.

istrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 119 of 2015 /RG/LP Dated: \$4. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Purbhi Gupta D/O Anil Gupta R/O 168/5, Channi Himmat, Tehsil & District Jammu

vide notification No. 2785 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3370-77 RG/LP Dated: 97.0/.2025 P. Of Standard Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Purbhi Gupta, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 120 of 1025 /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rachna Devi

D/O Hem Raj

R/O Chachawah, Tehsil Gool, District Ramban

vide notification No.56 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3328 -35 RG/LP Dated: 27 01.2025 W.

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Ramban.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Rachna Devi, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 171 of 2015 /RG/LP Dated: 17. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Dev Singh Sambyal S/O Shamsher Singh Sambyal R/O Village Rang, Tehsil Ramnagar, District Udhampur

vide notification No.241 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3336-43 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rahul Dev Singh Sambyal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 199 of www /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajiv Kumar S/O Tilak Raj Khajuria R/O W.No.7, Tehsil & District Rajouri

vide notification No.2898 of 2023/RG/LP dated 28.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3344-51 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rajiv Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 123 of 1015 /RG/LP Dated: 27. 0/.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rakshak Jandial S/O Raman Jandial

R/O H.No.109, Sector-4, Upper Roopnagar, District Jammu

vide notification No.2793 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3352-59 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rakshak Jandial, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 124 of nor /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ramandeep Kour D/O Jaswant Singh

R/O Lane No.9 Ekta Vihar Kunjwani, Tehsil & District Jammu

vide notification No.659 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3360-67 RG/LP Dated: 27.01.2025 And

### Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Ramandeep Kour, Advocate 7.

.....for information and necessary action.

gistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 175 fro15 /RG/LP Dated: 17.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Randhir Singh S/O Balwant Singh

R/O Joffer W.No.5, Tehsil Ramnagar, District Jammu

vide notification No.672 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3368-75 RG/LP Dated: 27.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Randhir Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 126 of 2015 /RG/LP Dated: 37.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ritik Dutta

S/O Rakesh Dutta

R/O Ward No.6, Near Shiv Temple, Jawahar Nagar, Tehsil & District Rajouri

vide notification No.2795 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3376-83 RG/LP Dated: 27.01.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Rajouri.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Rajouri.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ritik Dutta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 127 of www /RG/LP Dated: 87. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Riya Chib

D/O Rajinder Singh Chib

R/O Ward No.3, M/C Ghou Manhasan, Tehsil Marh, District Jammu

vide notification No.2792 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3384-91 RG/LP Dated: 27.01.2025 Pr. (R)

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Riya Chib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 178 of 1015 /RG/LP Dated: 37. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saatvik Gupta S/O Sandeep Gupta

R/O H.No.306, Krishna Vihar, Lane No.7, Janipur Colony, Tehsil & District Jammu

vide notification No.2771 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3392 -99 RG/LP Dated: 27.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Saatvik Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 129 of 1015 /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Singh S/O Sanjay Kumar

R/O Village Machhedi, Tehsil Lohai Malhar, District Kathua

vide notification No.2572 of 2023/RG/LP dated 09.11.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3400-07 RG/LP Dated: 27.01.2025 Fred (2)

Copy forwarded to the: -

Principal District and Sessions Judge, Kathua. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kathua. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Sahil Singh, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 130 of now /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Verma

S/O Naresh Kumar

R/O Nagrota Prehta, Marta Nagrota, Tehsil Basohli, District Kathua

vide notification No.2767 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3408-15 RG/LP Dated: \$7.01.2025 And

#### Copy forwarded to the: -

Principal District and Sessions Judge, Kathua. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kathua. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Sahil Verma, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13/ of 2015 /RG/LP Dated: \$7.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajid Hussain S/O Zakir Hussain Wani

R/O Ward No.8, Tehsil Basohli, District Kathua

vide notification No.2800 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34/6-23 RG/LP Dated: 27 .01 .2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sajid Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 132 of nox /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saksham Khajuria S/O Surinder Kumar

R/O Ward No.11, Opp. Trikuta Ice Factory, NH1A Omara, Tehsil & District Udhampur

vide notification No. 2763 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3424-31 RG/LP Dated: 27.01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Udhampur.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Saksham Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 133 of 2025 /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sandeep Kumar

S/O Sham Lal Gupta

R/O House No.158 near Gori Shanker Mandir, Village Sarkoot, Tehsil & District Kishtwar

vide notification No.2807 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3433 - 40 RG/LP Dated: 27.01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sandeep Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 134 of mrs /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saniya Heer

D/O Tarsem Lal Heer

R/O H.No.543, Pacca Talab (New Plot), Tehsil & District Jammu

vide notification No.2762 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3441-48 RG/LP Dated: 20.01.2025 Par. (A)

#### Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Saniya Heer, Advocate 7.

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 135 afwrs /RG/LP Dated: 77. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahnawaz Mir S/O Mohd Quresh R/O Banola, Tehsil Mendhar, District Poonch

vide notification No.2041 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3449- 56 RG/LP Dated: 24.01.2025 A.

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahnawaz Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 136 of 2015 /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahnoor Ali

S/O Anayatullah Gattu

R/O Near New Bus Stand, Anwar Abad, Tehsil & District Doda

vide notification No.2802 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3457 -64 RG/LP Dated: 27.0/.2025 And Description (L.P)

Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Doda. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahnoor Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 137 of 2025 /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shehreen Zaffar Batt D/O Zaffar Qayum Batt

R/O Pamposh Colony Janipur, H.No.20, Sector-1, Tehsil & District Jammu

vide notification No.2808 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3465 - 72 RG/LP Dated: 27.01.2025 (2)

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shehreen Zaffar Batt, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### EXTENSION OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 138 of 2015 /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shilpa Bali D/O Satpal Bali

R/O V.P.O Doghani, Sangpur, Tehsil Nowshehra, District Rajouri

vide notification No.2571 of 2023/RG/LP dated 09.11.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3473-80 RG/LP Dated: 77.01.2025 9rm!

#### Copy forwarded to the: -

Principal District and Sessions Judge, Rajouri. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Rajouri. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Shilpa Bali, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 139 of 2025 /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shoaib Mahmood

S/O Mahmood Ahmed Khan

R/O Mohalla Gyar, Chak Banola, Chatral, Tehsil Mendhar, District Poonch

vide notification No.2797 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P)

No: 3517-24 RG/LP Dated: 17.01.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Poonch. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Poonch.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shoaib Mahmood, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 140 of 2015 /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shuvam Baboria

S/O Roop Lal

R/O Kathar Kothey, Tehsil Arnia, District Jammu

vide notification No.2766 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3575-32

RG/LP Dated: #7 .01.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shuvam Baboria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 141 of 2015 /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Smaily Thapa D/O Sohan Dass

R/O Village Chak Jagger, P/O Sangrampur, Tehsil Marh, District Jammu

vide notification No.2858 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3533-40

RG/LP Dated: 27.01.2025 12.01

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Smaily Thapa, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 142 of 2025 /RG/LP Dated: 27.0/.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sonam Yangdol D/O Tsewang Dorje

R/O Umla, Yokmapa, Leh Ladakh, Tehsil & District Leh

vide notification No.2796 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3541-48

RG/LP Dated: 2-2. 1.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Leh.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sonam Yangdol, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 143 of no 15 /RG/LP Dated: 27. of .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Subash Chander S/O Chhaju Ram R/O Village Karwanda, Tehsil Bhalwal, District Jammu

vide notification No.2855 of 2023/RG/LP dated 27.12.2023 for a period of one vear has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3549-56 RG/LP Dated: 27.01.2025 95ed

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- PresidentJ&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Subash Chander, Advocate 7.

.....for information and necessary action.

Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 144 of 10 15 /RG/LP Dated: 74.01 .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Swaranjli Sharma

D/O Komal Sharma

R/O H.No.22B, Vikas Nagar, Sarwal, Tehsil & District Jammu

vide notification No.2764 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P)

No: 3557-64 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Swaranjli Sharma, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 145 of 2015 /RG/LP Dated: 77.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Ahmed Arslan S/O Sh. Syed Asgar Ali R/O 773-A Last Morh Gandhi Nagar, Tehsil & District Jammu

vide notification No.2003 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3565- 72 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Syed Ahmed Arslan, Advocate 7.

.....for information and necessary action.

egistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 146 fros /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tanishk Jandial S/O Rajesh Jandial

R/O W.No.12, Main Bazar Hiranagar, Tehsil Hiranagar, District Kathua

vide notification No.2775 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3573-80 RG/LP Dated: 27. 01.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tanishk Jandial, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

And Q

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 147 of 2015 /RG/LP Dated: 47.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vanshika Gupta D/O Ajay Gupta

R/O H.No.45, Lane No.26, Swarn Vihar, Muthi, Tehsil Jammu-North, District Jammu

vide notification No.2777 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3581 -88

RG/LP Dated: 27.0/.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vanshika Gupta, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

Assul (1

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 148 of 1015 /RG/LP Dated: 17.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vimal Kumar

S/O Sat Pal

R/O Chanti Paine Bhalessa, Tehsil Gandoh, District Doda

vide notification No.2780 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3589-96 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Doda.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vimal Kumar, Advocate

.....for information and necessary action.

egistrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 149 of 2015 /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vinay Choudhary

S/O Rashpal Singh

R/O Nekowal, R.S. Pura, Sai Kalan, Tehsil Suchetgarh, District Jammu

vide notification No.1071 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3597 - 604

RG/LP Dated: >7 p1.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vinay Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 150 of rows /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Dhar S/O Satish Dhar

R/O Ruman House, Gurha Bakshi Nagar, District Jammu

vide notification No.725 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3605-12 RG/LP Dated: 27.01.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Vishal Dhar, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 151 of rors / /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr .Vishal Singh S/O Nehial Singh

R/O H.No.44, Ward No.3, Digdool, Tehsil & District Ramban

vide notification No.2778 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 36/6 - 73 RG/LP Dated: 27.01.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ramban. 1.

Secretary, Bar Council of India, New Delhi. 2.

- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Ramban. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr . Vishal Singh , Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 152 of 2015 /RG/LP Dated: >7.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vishnu Priya D/O Om Parkash

R/O H.No.14, Sector-A, Subash Nagar, Rehari, Tehsil & District Jammu

vide notification No.2779 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P)

No: 36 25 - 32 RG/LP Dated: 27 01.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Vishnu Priya, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 153 of 2015 /RG/LP Dated: \$7.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anamika Gupta D/O Gotam Gupta

R/O House No.141, 4th Extension, Marble Enclave, Trikuta Nagar, Tehsil Bahu, District Jammu

vide notification No.2706 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3633-40 RG/LP Dated: 27.01.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Anamika Gupta, Advocate

.....for information and necessary action.

istrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 154 of 2015 /RG/LP Dated: 27. 01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Asif Rafi Mir S/O Mohd Rafi Mir

R/O House No.1, Khellani (Bashalla), Tehsil Bhalla, District Doda

vide notification No.2715 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: \_3641 - 48

RG/LP Dated: 97 . 0 1.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Asif Rafi Mir Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 155 af 2015 /RG/LP Dated: 17.0/ .2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tanya Gupta D/O Rajesh Gupta

R/O H.No.240, Sector 7, Channi Himmat, Tehsil & District Jammu

vide notification No.2773 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3649-56 RG/LP Dated: 27 .0/.2025

#### Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Tanya Gupta, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 156 afrox /RG/LP Dated: 27.01.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Palvi Verma

D/O Subash Chander

R/O Upper Thather, Bantalab, Tehsil Jammu-North, District Jammu

vide notification No.2787 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till 31.01.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3657 - 64 RG/LP Dated: 27 .01.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Palvi Verma, Advocate 7.